

**SHRI DHIRESWAR KALITA :**  
**SHRI ISHAQ SAMBHALI :**

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government propose to expand the construction of cheap houses by the public sector in urban areas;

(b) whether it is a fact that Government asked the Life Insurance Corporation and banks to earmark a part of their funds for this purpose; and

(c) if so, the steps taken by Government so far to concretise this proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). A Housing and Urban Development Finance Corporation with an authorised share capital of Rs. 10 crores to operate a revolving fund for financing activities, such as slum clearance, housing and urban land development is being set up.

It is hoped that Financing Institutions will be able to assist the Corporation with loan financing. L. I. C. is expected to provide funds for low and middle income housing and for land acquisition during the Fourth Plan period. However, so far as the existing public enterprises are concerned, there is no proposal to ask them to extent construction of houses in the same areas or in their colonies.

#### Amendment to Central Sales Tax Act

\*164. **SHRI LAKHAN LAL**  
**KAPOOR:**  
**SHRI MOHAN SWARUP :**  
**SHRI MANGALATHU-**  
**MADAM :**

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that several States have represented to the Government to amend the Central Sales Tax Act; if so, their suggestions ;

(b) whether Government have accepted the suggestions; and

(c) if so, whether Government propose to amend the Central Sales Tax Act to incorporate these suggestions ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). With a view to get over certain difficulties experienced by them in the administration of the Central Sales Tax Act, 1956, suggestions have been received from State Governments for amendment of the Act in certain respects. It is proposed to bring forth an amending Bill as early as possible.

#### Imposition of Tax on Urban Property

\*165. **SHRI BADRUDDUJA :**  
**SHRI MOHAMMED ISMAIL ;**  
**SHRI JYOTIRMOY BASU ;**  
**SHRI ESWARA REDDY :**

Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to a recent decision of the West Bengal Government to impose tax on urban property;

(b) whether any other States have also taken similar decisions; and

(c) if so, the names of those States and the main contents of the decision taken ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir,

(b) and (c). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-2653/70*]

#### Raising of Sale and Repurchase Prices of Units of the Unit Trust of India

\*166. **SHRI Y. GADILINGANA**  
**GOWD :** Will the MINISTER OF FINANCE be pleased to state :

(a) whether the Unit Trust of India has raised the sale and repurchase prices of its units in the month of January, 1970 and to what extent ; and

(b) If so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). Yes Sir. The Unit Trust of India raised the sale and repurchase prices of its Units by five paise each to Rs. 10.40 respectively in the month of January 1970.

The sale price of units is fixed from time to time taking into account the improvement in the net asset value of the securities with since the previous fixation of the price of the unit, and by adding the charges towards brokerage, commission, stamp duty etc. The re-purchase price is arrived at by deducting from the net assets value of the unit the expenses on account of brokerage, commission, stamp duty etc. The calculations are rounded off to a figure of five paise.

**Assistance to Andhra Pradesh for Cyclone Relief Measures**

\*167. SHRI SAMINATHAN :  
SHRI N. R. LASKAR :  
SHRI NARAYANAN :  
SHRI DHANDAPANI :

Will the Minister of FINANCE be pleased to State :

(a) whether it is a fact that Union Government has agreed to give assistance to Andhra Pradesh for relief measures in the areas twice hit by cyclone last year ;

(b) if so, the total amount to be given; and

(c) whether the State had demaded more than what the Union Government has agreed ?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) and (c). The State Government had initially estimated their requirement of funds for various relief measures and repairs of damaged public properties at Rs. 57.81 crores during the current financial year.

These requirements were discussed with the State Government representatives by the Central teams of officers which visited the State in June and November, 1969 to make an assessment of the situation. In the light of the recommendations made by the Central teams, a ceiling of expenditure of Rs. 27.72 crores has been accepted for purposes of Central assistance in 1969-70.

**Central Assistance to Tamil Nadu Government**

\*168. SHRI MAYAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Tamil Nadu Government has urged the Centre to comply with the State Government's request for an outlay of Rs. 575 crores with a Central assistance of Rs. 250 crores for the State's Fourth Five Year Plan ;

(b) if so, whether the recommendations of the Fifth Finance Commission had been disappointing to the State ;

(c) if so, whether the State Government has also urged the United Government to help the State Government by giving total assistance of Rs. 250 crores ; and

(d) if so, the reaction of the Union Government to their request ?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) The State Government have been of the view that the recommendations of the Fifth Finance Commission did not come up to their expectations.

(c) Yes, Sir.

(d) The size of the Fourth Five Year Plan of Tamil Nadu has not yet been finalised. The State Government have, however, been informed that, according to the principles of distribution of Central assistance laid down by the National Development Council, which apply to all State uniformly, their share of Central assistance for the State Plan would be Rs. 202 crores,